APPENDIX - 10K

Legal Undertaking

(For Export/Re-export of SCOMET items) То The President of India (acting through the Director General of Foreign Trade (which expression shall be deemed to include the Joint Director General of Foreign Trade/Deputy Director General of Foreign Trade) Ministry of Commerce, Vanijya Bhavan, New Delhi - 110011. This DEED Agreement made on _ ____ day of _____ _year between _month _, (full expanded name of the Exporter with complete address and IEC no.) hereinafter referred to as party which expression shall be deemed to his/her heirs, executors/ administrators, legal representatives/successors. AND The President of India (hereinafter referred to as the Government which expression shall include his successors in office and assigns) The party undertakes that it intends to export/re-export the SCOMET items as described in Table 1 below subject to compliance of relevant conditions as laid down in the Handbook of Procedures (HBP): Table 1 [Details* of the SCOMET items to be exported) Description SCOMET Cat. S. Item **ECCN** Otv. #BoE No. & Commercial No. description as per Bill of / sub Cat. Invoice No. No. of Date (if Entry(BoE) applicable) (if applicable) foreign (if applicable) country (if applicable) 1. 2. * In case of more number of items, a separate sheet may be annexed. # In case of more number of items in one BoE, proper referencing of the item need to be provided / highlighted. **Specific Conditions:** [Condition set (A) or (B) or (C), as applicable] A. For Export/Re-export of SCOMET items on return basis in terms of Para 10.12A of HBP The SCOMET items as in Table 1 above were imported from_____ (i) (Name of original supplier and country name), and are being exported to (Name, address and country of original supplier or OEM or OEM authorised vendor) for repair/replacement on found being defective. To abide by the terms and conditions prescribed in Para 10.12A of HBP for export of imported (ii) SCOMET items for repair/replacement; (iii) To re-import SCOMET items within the stipulated period of time (90 days) of its export or as may be allowed by DGFT as per the conditions of SCOMET policy in terms of Para 10.12A of HBP on

(iv) That the items that are meant for repair/replacement in the (Name of the entity, country) shall not be transferred or disposed off without prior permission of the DGFT;
 (v) That the repair/replacement of defective items for various reason(s) is allowed under the terms and conditions of the Purchase Order / Service Agreement/ Contractual Agreement signed between

written request of the party;

.....(name of entities);

- (vi) That there is no change/s made to the specifications of these SCOMET items after import in India and the items are being exported for repair/replacement without any value addition;
- (vii) That, in case the defective /damaged item(s) cannot be imported back due to any reason (beyond repair, testing failure analysis etc.), evidence of destruction in the importing country shall be submitted within 90 days of its export;
- (viii) That, in case time beyond 90 days is required for repair of imported defective/damaged item(s) the defective /damaged item(s) before re-import, permission from DGFT (Hqrs) shall be obtained in advance indicating detailed justification for seeking extension of time;

B. For Re-export of indigenous SCOMET items after repair/replacement in terms of Para 10.12B of HBP

(i)	The SCOMET item(s) as in Table 1 above	were exported to	(Name of			
	ultimate end user and country name), and brou	ight back to India on	being found defective. The items			
	are being re-exported after repair/replacement to	(name of foreign entity);				

- (ii) To abide by the terms and conditions prescribed in Para 10.12B of HBP for re-export of indigenous SCOMET items after repair/replacement.
- (iii) That there has been no change/s made to the original characteristics/specifications of these SCOMET items after repair/replacement and the items are going back without any value addition.
- (v) That the defective/damaged item(s) has/have already been brought back or would be brought back to India within 90 days of its replacement (in case of replacement, if applicable)
- (vi) That, in case the defective /damaged item(s) cannot be imported due to any reason (beyond repair, testing failure analysis etc.), evidence of destruction in the importing country shall be submitted within 90 days of export of replacement.

C. For Export of SCOMET item(s) on temporary basis (for demo/display/exhibition/tenders/RFP/RFO/NIT purposes) in terms of Para 10.13A of HBP

(i)	The SCOMET	item(s) as i	n Table 1	above	are	being expo	orted to		(country)	for
	demo/display	/exhibition/7	enders/Rl	FP/RFQ/N	IT	purpose(s)	(whichever	is	applicable)during	the
	period from	to	·							

- (ii) To abide by the terms and conditions prescribed in Para 10.13A of HBP for export of SCOMET items for demo/display/exhibition/Tenders/ RFP/ RFQ/NIT purpose;
- (iii) That the exported item(s) will be in the custody of the party or any person/ entity authorised by the party during the entire period of export;
- (iv) There shall not be any commercial transaction in the form of selling/buying/renting/leasing;
- (v) There shall not be any exchange/disclosure of information which could lead to transfer of technology;
- (vi) That the items will not be re-exported/re-transferred to any other destination without prior consent/approval of DGFT, Govt. of India;
- (vii) To bring the exported SCOMET items back to India immediately after the completion of event;

II. General Conditions

- (i) To intimate the return of the <u>repaired / replaced / damaged / defective</u> exported SCOMET items (whichever is applicable) or item(s) exported for <u>demo/display/exhibition etc. purposes</u> to DGFT (Hq) within 30 days from the date of import, along with BoE and export license of foreign country (if applicable) in the proforma annexed to the Public Notice No. 63 dated 18.02.2020.
- (ii) To abide by the provisions of the Foreign Trade (Development and Regulation) Act, 1992, as amended from time to time, the Rules and Orders framed there under, the Foreign Trade Policy, the Handbook of Procedure, the 'Appendix 3' to Schedule 2 of ITC (HS) Classification of Export and Import Items and Custom Act, 1962.
- (iii) That notwithstanding any right Government may have against the party in any form and notwithstanding any dispute raised by the party in any form, the Government's written demand to the party shall be final and binding.
- (iv) That nothing in this Agreement shall debar the Government from modifying the said SCOMET policy from time to time and/or from implementing any such modified policy as if it is in force at the date of this Agreement.

N THE WITNESS THEREOF the party hereto has duly executed this agreement on this dayof signed, sealed and delivery by the party in the presence of:	_year
Signature	
Designation	
(Full and expanded description of the party with residential a	ıddress)
Witnesses:	
(1) Name and Address	
Occupation	
Signature	
(2) Name and Address	
Occupation	
Signature	
Date:	
Place:	
(To be authenticated/affirmed by 1st Class Magistrate/Notary Public)	
Accepted by me on behalf of the President of India	

Asstt. DGFT/Foreign Trade Development Officer

Annexure- I to APPENDIX – 10K

(Post reporting of temporary export)

<u>Letter of confirmation</u> ¹⁰ for the return of SCOMET items

Reference No:	To: Dt: dd/mm/yyyy						
То							
Director General Foreign Trade, SCOMET Cell DGFT (Hqrs.) Vanijya Bhavan, New Delhi 110011							
Subject:- Post reporting require	ment- Letter of co	nfirmation	for return of	SCOMET ite	ms		
Dear Sir,							
I/We, (company authorization for export of imp dated	orted SCOMET	items on	return basis				
		Or					
I/We, (company authorization for re-export of indige in terms of Para 10.	enous SCOMET ite						
		Or					
I/We, (company authorization for export of SCOME SCOMET authorisation No 2. As per the conditions of DC	ET items for tempo dated	prary purpos	ses (demo/dis in terms	play/exhibition of Para 10.13A	/tende of H	er) vide BP.	
(i) that items permitted vi has/have been returned are illustrated in the Ta	l to India from	ort Authorisa	ntion No (company, co	untry) on	_ date	ed (date)	
are measured in the re		o	r				
(ii) that defective/damaged dated	has/have been brown	vide SCOl	MET Export . o India from_				
Table 1 [Details of return of the S	COMET item(s)]						
Export Authorisation No	dated	I	OGFT(Hq) Fil	e No			
S. Item SCOMET No. description Cat. / sub	ECCN No. of foreign country (if applicable)	Qty.	#BoE No. & Date (if applicable)	Description per Bill Entry(BoE) applicable)	as of (if	Invoice No. (if applicable)	

 $^{^{10}}$ To be submitted by the Indian exporter on the letterhead of the company duly signed in ink and stamped by the authorised signatory

2.										
3.	The fol	lowing	documents are	attached for info	rmation:					
	i. Bill of Entryii. Invoice No.iii. Other relevant documents									
Kindly	acknowl	edge.								
Signatu	ıre									
Date:										
Place :										
AUTH	ORISED	SIGN	ATORY							
Name	(in capital	l letters	only):							
Design	ation:									
Compl	ete office	addres	s:							
Teleph	one numb	er (wit	h ISD code): _	or						
Mobile	No. :		_ Fax No wi	ith STD Code. : _		(if any)				
Email:										
Comp	anv Stam	ın								

Company Stamp